

Nature of Case – B.A(9103/2020)

Dhullu Mahto @ Dhullu Mahato Vs. State of Jharkhand.

Advocate – Awinash Kumar.

**DEFECTS** : -

5(e) Vak is photo copy and not original copy.

8. Cr M.P 702/20 dd on 4.3.20 from the court of Hon'ble Mr. Justice Ananda Sen not stated at para 2.

Cr.M.P-961/20 still pending but not mentioned.

W.P(cr)-69/20 still pending but not mentioned.

} At para 2

9(i) Pagenation may be done clearly in pages of Annexures.

(ii) Certified copy of Impugned order with A.Fee may be filed.

(iii) Name spelling of the petitioner appears to differ from his execution at Vak.